

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 06**  
**(IB)-843(PB)/2019**

**IN THE MATTER OF:**

Prayag Kumar	....	Applicant/petitioner
v.		
M/s. Earth Galleria Pvt. Ltd. & Anr.	....	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 19.09.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner:	Mr. Ashish Anand, Adv.
For the Respondent(s):	-

**ORDER**

**CA-1849(PB)/2019**

The application is deemed to be file under Rule 8 of IBBI (Application to Adjudicating Authority) Rules, 2016 although in the title a different provision has been made.

This is an application filed by the petitioner-financial creditor asserting that the parties have reached an amicable settlement and the petitioner is not willing to continue the proceedings.

Notice of the application.

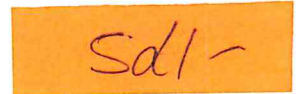
Mr. Amit Goyal, Ld. Counsel for the corporate debtor accepts notice and has not raised any objection. Mr. Goyal, Ld. Counsel states that another company petition namely C.P. No. (IB)-



637(PB)/2019 which is posted for hearing tomorrow has already been amicably settled. He further states that there is no other petition filed by any financial/operational creditor against the corporate debtor.

In view of the above we permit the withdrawal of the petition. However, if the terms of settlement are not complied with the petitioner shall be at liberty to file an appropriate application.

Dismissed as withdrawn.



**(M.M.KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

19.09.2019  
Ritu Sharma